

CC No. 346/2019  
CBI Vs. Rabindra Kumar Bhalotia & Ors.  
27.06.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI.  
Sh. Amar Panwar, Ld. Counsel for A-1.  
Sh. Harshdeep Singh, Sh. Karan Kumar Gogna, Sh. Aditya Chopra and  
Sh. Ayush Aggarwal, Ld. Counsels for A-2 J.P. Kphli.  
Sh. Nishank Matoo, Ld. Counsel for A-3.

An application for exemption from personal appearance is moved on behalf of A-1 Rabindra Kumar Bhalotia. Heard. In view of the averments made in the application A-1 is exempted from personal appearance for today only.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of appearance. There is an issue relating to the CD Q-1.

IO/SP concerned are directed to appear in person through videoconferencing and to clarify the same on the next date of hearing.

List the matter for further proceedings on **22.07.2020**. Time of the video conferencing shall be communicated to the Ld. Counsel (s) later on.



  
(ANURAG SAIN)  
Special Judge, CBI-11  
RADC, New Delhi  
27.06.2020  
Special Judge (CBI)-II  
राज्य दंडन्यु न्यायालय परिषद  
Rouse Avenue Court Complex  
डी.डी.यू. मार्ग, नई दिल्ली  
D.D.U. Marg, New Delhi

CC No.283/2019  
CBI Vs. Ravinder Singh &Anr.  
27.06.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI.  
A-1 Ravinder Singh along with counsel Mohd. Qmar Ali.  
Sh. SudershanRajan, Ld. Counsel for A-2 Rajesh Kumar Jain and A-3  
Raghuraj Singh.

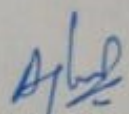
Matter has been taken up through video conferencing hosted by Ms.  
Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No.  
R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of final arguments.

Part arguments heard. However, during course of arguments due to the  
paucity of the non availability of the court file, as prayed, further arguments could  
not be heard.

List the matter for further arguments on **16.07.2020**. Time of the video  
conferencing shall be communicated to the Ld. Counsel (s) later on.



  
(ANURAG SAIN)

Special Judge, CBI-11

RADC, New Delhi

27.06.2020

विशेष न्यायाधीश सी.बी.आई. (सी.बी.आई. 11)  
Special Judge PC Act (CBI-11)  
राजद्वारा रोड, न्यायालय कॉम्प्लेक्स  
Rouse Avenue Court Complex  
डी.डी. नं. 101, नई दिल्ली  
D.D. No. 101, New Delhi

CC No.140/2019  
CBI Vs. Ravinder Singh &Anr.  
27.06.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI.  
A-1 Ravinder Singh along with counsel Mohd. Qmar Ali.  
Sh. SudershanRajan, Ld. Counsel for A-2 Kapil Walia.

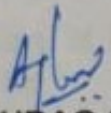
Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of final arguments.

Part arguments heard. However, during course of arguments due to the paucity of the non availability of the court file, as prayed, further arguments could not be heard.

List the matter for further arguments on **17.07.2020**. Time of the video conferencing shall be communicated to the Ld. Counsel (s) later on. Ahlmad is to do the needful.



  
(ANURAG SAIN)  
Special Judge, CBI-11  
RADC, New Delhi

27.06.2020  
विशेष न्यायाधीश (सी.बी.आई)-II  
Special Judge PC Act (CBI)-II  
राज्य रक्षण न्यायालय बरिदा  
Rouse Avenue Court Complex  
डी.डी.यू. मार्ग, नई दिल्ली  
D.D.U. Marg, New Delhi

CC No. 199/2019  
CBI Vs. Virender Singh  
27.06.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI.  
Sh. Ashish Upadhyay, Ld. Counsel for A-1 Virender Singh.  
None for A-2 Naveen Kumar and A-3 Rakshpal.

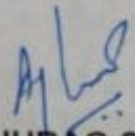
Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of final arguments. As per information received from Id. Counsels for A-2 and A-3, they want to argue the matter in the open court in person as there are some accounts which needs to be shown to the court which cannot be done through video conferencing.

Part arguments on behalf of A-1 heard. The case file is too bulky and the court cannot proceed with unless the same is scanned and is provided to the court for the purpose of conducting video conferencing.

List the matter for further arguments on **21.07.2020**. Time of the video conferencing shall be communicated to the Ld. Counsel (s) lateron. Ahlmad is to do the needful.



  
(ANURAG SAIN)  
Special Judge, CBI-11  
RADC, New Delhi  
27.06.2020  
विशेष न्यायाधीश पी सी एक्ट (सी बी आई)-II  
Special Judge PC Act (CBI)-II  
राजद्वारा न्यायालय परिसर  
Rouse Avenue Court Complex  
टी.टी.ए. मार्ग, नई दिल्ली  
D.D. 2, New Delhi